

**Central Administrative Tribunal
Madras Bench**

OA/310/00651/2018

Dated Thursday the 7th day of June Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

S. Nirmala Devi
No. 5, Subbarayar Street
V. Marudur
Villuppuram – 605 602. .. Applicant

By Advocate M/s. Ratio Legis

Vs.

Union of India rep. by
The Chief Postmaster General
Tamil Nadu Circle
Chennai 600 002. .. Respondent

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following relief:-

“To call for the records related to the impugned orders No. REP/32-38/98 dated 16.05.2017 & 22.03.2018 and the related records and to set aside the impugned orders and further to direct the respondents to consider applicant's son for compassionate appointment in terms of the mandatory provisions prevailing at the time of death of the employee and to pass such other order/orders”

2. When the matter is taken up today, learned counsel for the applicant submits that the applicant wished to withdraw the OA with liberty to file fresh OA after collecting necessary information through RTI. He has made an endorsement to this effect in the records.
3. In view of the above, permission is granted to withdraw the OA with liberty to file a fresh OA after collecting all relevant information through RTI or otherwise. OA is dismissed as withdrawn at the admission stage.

(R.Ramanujam)
Member(A)
07.06.2018

AS